

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 393 of 2021

IN THE MATTER OF:

Piramal Capital & Housing Finance Ltd.

...Appellant.

Versus

Kapil Wadhawan & Ors.

...Respondents.

**For Appellant: Mr. Ashish Bhan, Chitra Rental,
 Mr. Aayush Mitruka, Ms. Samriddhi Shukla,
 Mr. Ashwyn Mitruka and Mr. Ankush Goyal,
 Advocates.**

**For Respondent: Mr. Mahesh Agarwal, Mr. Ankur Saigal,
 Mr. Divyang Chandirmani, Mr. Himanshu Satija,
 Advocates for R-1.**

**Mr. Liz Mathew, Ms. Sonali Jain, Mr. Naveen
 Nath, Advocates for R-2 (Administrator)**

**Mr. Raunak Dhillon, Mr. Aditya Marwah,
 Mr. Animesh Bisht and Ms. Saloni Kapadia,
 Advocates for R-3 (CoC)**

ORDER

(Virtual Mode)

07.06.2021 Heard Learned Counsel for the Appellant.

2. Issue notice.

3. This matter may be tagged with Company Appeal (AT) (Ins.) No. 370 of 2021, "Union Bank of India on Behalf of the Committee of Creditors of Dewan Housing Finance Corporation Ltd. Vs. Kapil Wadhawan & Ors.". Respondents have already appeared in the other Appeal. Respondents may take notice of this Appeal also and file their Reply-Affidavits in this Appeal within a week.

4. The Appellant can file Rejoinder within one week of filing of the Reply-Affidavits.

5. This Appeal may be listed with the Company Appeal (AT) (Ins.) No. 370 of 2021 on **25th June, 2021** in the same category as the other Appeal is coming up.

**[Justice A.I.S. Cheema]
 The Officiating Chairperson**

**[Mr. V.P. Singh]
 Member (Technical)**

Basant B./gc.